

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 527/2000

Wednesday, this the 20th day of September, 2000.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

C.M.Valsala Kumari,  
MES/187889,  
Junior Engineer,  
Office of the Garrison Engineer  
(Project) (Independent),  
Naval Base, Cochin-4. - Applicant

By Advocate Mr NN Sugunapalan

vs

1. The Garrison Engineer(Project)(Independent),  
Office of the Garrison Engineer(P)(I),  
Naval Base, Cochin-4.
2. The Engineer-in-Chief,  
Army Head Quarters,  
DHQ P.O.  
New Delhi-110 011.
3. The Chief of Army Staff,  
Army Head Quarters,  
DHQ.P.O.  
New Delhi-110 011.
4. Chief Engineer,  
Dakshin Kaman Mukhyalaya,  
Engineer Shakha,  
Headquarters, Southern Command,  
Engineers Branch,  
Pune-411 001.
5. Union of India represented by  
the Secretary,  
Ministry of Defence,  
New Delhi. - Respondents

By Advocate Ms A Rajeswari, ACGSC

The application having been heard on 20.9.2000, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-3, A-4, A-7 and A-8 and to direct the respondents not to transfer her from Cochin in violation of A-1.

2. After having argued the O.A. at length, it was submitted by learned counsel for the applicant that it is suffice to direct the second respondent to consider A-9 representation dated 26.4.2000 and pass appropriate orders within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

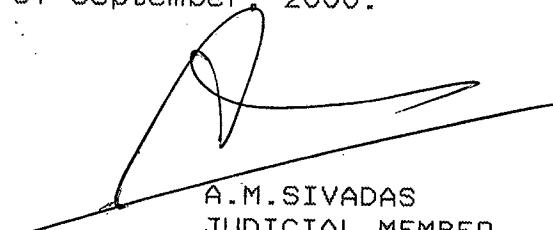
3. Accordingly the second respondent is directed to consider A-9 representation and pass appropriate orders specifically adverting to para 5 of A-9 representation as expeditiously as possible. Interim order dated 30.5.2000 shall continue in force till the disposal of A-9 representation.

4. O.A. is disposed of as above. No costs.

Dated, the 20th of September, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

1. A-1: True copy of the order No. 79040/EIG(I) dated 31.8.94 issued by the 2nd respondent.
2. A-3: True copy of order No. 132401/1/Corres/EIB(s) dated 26.10.95 issued by the 4th respondent.
3. A-4: True copy of order No. 1100/647/EIB dated 29.10.99 issued by the 1st respondent.
4. A-7: True copy of the order No. 1100691/EIB dated 4.4.2000 issued by the 1st respondent.
5. A-8: True copy of order No. 50 dated 20.4.2000 issued by the 1st respondent.
6. A-9: True copy of representation submitted by the applicant to the 2nd respondent dated 26.4.2000.